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ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in



080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No.PCB/WMC-2/131/BMW/2024/ 6175

Date: 06 MAR 2024

To,

The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi - 110 032.

Sir,

Sub.: Format for Submission of report on Compliance to direction of Hon'ble National Green Tribunal (NGT) in the matter of M.A. 98 of 2022 under O. A. 180/2021(Mukul Kumar Vs State of Uttar Pradesh & Ors).
Ref:CPCB Emailedated 26.02.2024

With reference to above subject, please find enclosed herewith details on Compliance to direction of Hon'ble National Green Tribunal (NGT) in the matter of M.A. 98 of 2022 under O. A. 180/2021(Mukul Kumar Vs State of Uttar Pradesh & Ors) of Karnataka State as per the format attached through mail.

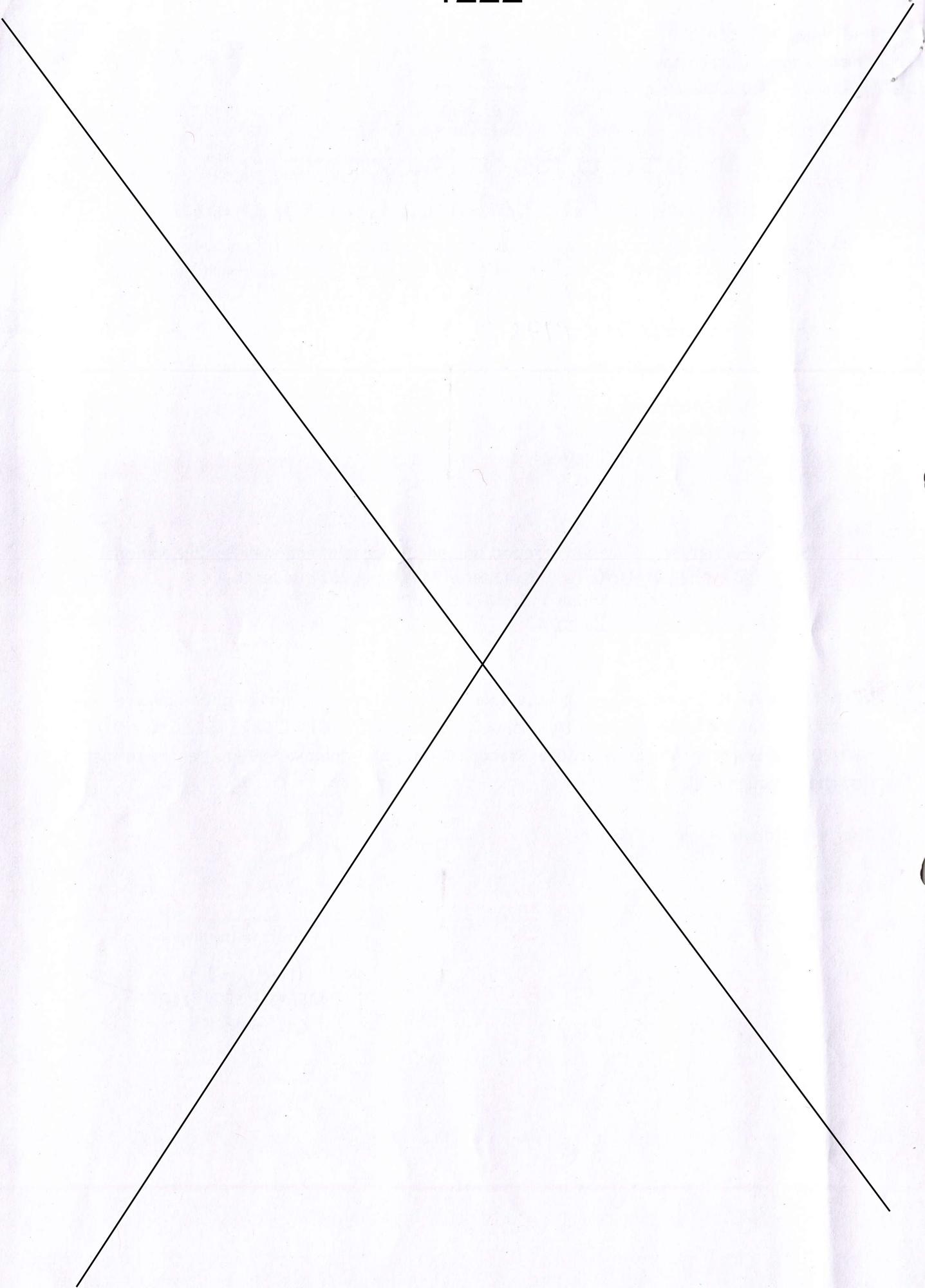
This is for kind information.

Encl: As above.

Yours faithfully,


MEMBER SECRETARY
KSPCB

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COMPLIANCE REPORT TO THE DIRECTIONS ISSUED OF HON'BLE NATIONAL GREEN TRIBUNAL(NGT) IN THE MATTER OF M.A.98 OF 2022 UNDER O.A. NO. 180/2021(MUKAL KUMAR VS UTTAR PRADESH & Ors.) – STATUS OF KARNATAK STATE.

A) Status of training programme conducted or scheduled regarding compliance to environmental norms:

Sl. No.	Training Imparted to	Yes/No.	If yes, details of training including date, place, no. Of participants, outcome of the training and action taken thereof												
1.	District Magistrates	No.	Board has proposed to conduct training programme in association with Environmental Management & Policy Research Institute (EMPRI) a society established by Government of Karnataka												
2.	Judicial Officers	No													
3.	Police officers	No.													
4.	Any others	Yes	<p>EPRI has organised 35 programmes and trained 7,774 participants (Medical and Paramedical personnels). The breakup is as under;</p> <table border="1"> <thead> <tr> <th>Year</th> <th>No. of Training</th> <th>No. Participants</th> </tr> </thead> <tbody> <tr> <td>2021-2022</td> <td>31</td> <td>7,452(online)</td> </tr> <tr> <td>2022-2023</td> <td>03</td> <td>220</td> </tr> <tr> <td>2023-2024</td> <td>01</td> <td>102</td> </tr> </tbody> </table>	Year	No. of Training	No. Participants	2021-2022	31	7,452(online)	2022-2023	03	220	2023-2024	01	102
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B. Status of Compliances Biomedical Waste management Rules, 2016.

Sl. No.	Inventory with respect to health Care facilities	<p>Total No. of HCEs: 46,393:</p> <p>No. of Bedded HCFs: 8628</p> <p>No. of Non-bedded HCFs: 37,765</p> <p>Total Bio-Medical Waste generation: 78,441 kgs/day</p>
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2.	Status of Authorisation of HCFs	<p>Authorised bedded HCFs: 5824</p> <p>Authorised non-bedded HCFs: 22216</p> <p>Reasons for unauthorised HCFs/Action taken against such HCFs: Notices are being issued as and when the authorisation has expired. A committee has been constituted by Principal Secretary, Health and Family Welfare on 23/11/2022 to ensure all the Government HCF's obtain authorisation and file Annual returns.</p>
3.	Compliance status of HCFs and CBMWTFs	<p>No. Of HCFs monitored during year 2023-2024: 943</p> <p>No. Of CBMWTFs monitored during year 2023 - 2024: 19</p> <p>No. Of HCFs found complying with BMWM Rules, 2016: 5104</p> <p>No. Of CBMWTFs found complying with BMWM Rules, 2016: 46</p> <p>No. Of HCFs found non-complying with BMWM Rules, 2016: 523</p> <p>No. of CBMWTFs found non-complying with BMWM Rules, 2016: 03</p> <p>Action taken by SPCB/PCC for non-compliance: SCN have been issued & in case one CBWTF action is under way to issue Closure directions under Section 33(A) of the Water Act and Section 31(A) of the Air Act. .</p>

4.	Status of CBWTDF's	<p>No. Of CBMWTFs: 25</p> <p>Total Biomedical waste treatment and disposal through CBMWTFs operating in the State: 85057.2Kg/day</p> <p>Total capacity of CBMWTFs operating in State/UT: 90,480Kg/day</p> <p>Adequacy of CBMWTFs in terms of compliance with standards: Adequate</p> <p>Adequacy in terms of coverage of all district by CBMWTFs: Adequate</p> <p>If inadequate, action taken: NA</p> <p>Two more facility has been established with incinerator capacity of 500 kg/hour and 200 kg/hour respectively.</p>
5.	Status of Captive treatment facilities/deep burials:	<p>No. Of captive treatment facilities: 2 (with incinerator)</p> <p>Total Biomedical Waste treatment and disposal through captive treatment facilities: 1847 Kg/day</p> <p>Total Biomedical Waste treatment and disposal through deep burials : 1425 units, 1027 Kg/day</p>

6.	<p>Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee</p>	<p>State Level & district monitoring committees have been constituted.</p> <p>Frequency of review meeting: once in 3 months.</p> <p>Details of Action taken in respect of OA 180/2021 and MA98/2022.</p> <p>1. The Principal Secretary to Government, Department of Ecology & Environment, Government of Karnataka has convened the review meeting on 02/11/2023 and reviewed the compliance in respect of the direction issued by Honble NGT in OA No. 180 /2021 and MA 98/2022. Copy of the proceedings is enclosed as Annexure-I.</p> <p>2. Review meeting of the State Level committee constituted by Hon'ble NGT was held under the Chairmanship of Principal Secretary, Health and Family Welfare Department on 23/11/2023 and following decisions were taken;</p> <p>a) Constituted sub-committee comprising to review the status of obtaining CTO and authorization under BMW Rules, 2016 .</p> <p>b) Directions issued to all District committees constituted to review the status of compliance to BMW Rules, 2016 on regular basis and upload proceedings to KSPCBs web site.</p> <p>c) To carryout Gap Analysis in accordance with new procedure prescribed by CPCB.</p> <p>d) Directed KSPCB to develop online portal for submission of Annual report under BMW Rules.</p> <p>Copy of the Proceedings is enclosed as Annexure-II.</p> <p>Review meeting was held for Bangalore Rural District under the Chairmanship of DC, Bangalore Rural District.</p> <p>Important decisions taken during district level monitoring committee are as under;</p> <p>1. Implementation of the source segregation in color coded bins and its disposal within 48 hrs.</p> <p>2. Both Private and Govt HCE's operating in the district</p>
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7.	Implementation status of Barcode system	<p>Status of implementation of bar code by HCFs:</p> <p>Majority of HCF's have implemented bar coding system , for those who have not adopted Board has issued notices.</p> <p>Status of implementation of bar code by CBMWTFs: Implemented.</p>
8.	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	No. Training programs conducted by SPCBs/PCCs for healthcare workers or other stakeholders: Board has organized 180 Training /awareness programmes through out the State through Regional Offices.
9.	Installation of OCEMS by CBMWTFs as a self - monitoring tool and transmission of data with servers of SPCBs/CPCB	<p>Number of CBMWTFs installed OCEMS: 25</p> <p>Number of CBMWTFs transmitting OCEMS data to SPCB/CPCB server: 25</p> <p>Action taken for non-connectivity/discrepancy: NA</p> <p>Notices are being issued by Air Care Cell as and when exceedences are notices to take corrective action.</p>

C. REGARDING ACTION TAKEN ON PARA 14 OF HON'BLE NGT DIRECTION DT: 23.01.2023

1	Action taken on Para 14 of Hon'ble NGT directed dated 23.01.2023 regarding reduction of radius for permission for additional CBMWTFs to 40 Km of existing facility and number of beds to 500 beds, for ensuring better compliance:	The Board is following the minimum distance criteria of 70 KM except Ramanagara (2 facilities are located within distance of 10 km)
2.	<p>Current Scenario with respect to CBWTFs: Adequacy of CBWTFs in terms of compliance with standards:</p> <p>Adequacy in terms of coverage of all districts by CBWTFs:</p>	<p>Adequate. The Board has initiated Independent Online third party Environmental Audit of all the CBMWTF during 2022 (COVID) period to ensue adequacy of the CBWTF.</p> <p>Adequate</p>

3.	Whether gap analysis has been conducted : . (If yes, submit the report to CPCB if not yet submitted)	Initiated gap analysis for all the existing CBWTDFs. Report shall be submitted shortly.
4.	Outcome of the gap analysis	Gap Analysis is under progress. Based on the gap Analysis carried out during 2022, additional facility with incinerator capacity 200 kg/hour is permitted. In order reduce the gap and to equip the future needs, one more facility within incinerator capacity of 500 kg/hour in Harohalli Indl.Area, Ramanagaram District.


MEMBER SECRETARY

KARNATAKA STATE POLLUTION CONTROL BOARD

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